

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application No.77388 of 2019
&
Service Tax Appeal No.116 of 2012**

(Arising out of Order-in-Appeal No.209/Pat/S.Tax/Appeal/2011 dated 20.12.2011 passed by Commr. (Appeals) of Central Excise, Customs & S.Tax, Patna)

CCEx. & S.Tax, Patna

C.R.Building, Birchand Patel Path, Patna-800001.

Applicant

VERSUS

M/s Prakriti Enterprises

462, Nehru Nagar, Patliputra, Patna-13

Respondent

APPEARANCE :

Shri T.Mondal, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO.75108/2020
FINAL ORDER NO...75149/2020**

DATE OF HEARING : 27.01.2020

DATE OF DECISION : 27.01.2020

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stand disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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